

June, 1983 regarding extension of the provisions of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 to industries based on Asbestos as principal raw material under sub-section (2) of section (4) of the said Act. [Placed in Library. See No. LT-6695/83].

Notifications under Indian Telegraph Act, 1885.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI V.N. GADGIL) :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 :

- (1) The Indian Telegraph (Fifth Amendment) Rules, 1983 published in Notification No. G.S.R. 445 (E) in Gazette of India dated the 24th May, 1983.
- (2) The Indian Telegraph (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R. 490 (E) in Gazette of India dated the 15th June, 1983.

[Placed in Library. See No. LT-6696/83].

Statement for delay in laying the Annual Report and Audited Accounts of Banana and Fruit Development Corporation for 1981-82.

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Banana and Fruit Development Corporation, for the year 1981-82 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-6697/83].

Notification under Government of Union Territories Act, 1963.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI

P. VENKATASUBBAIAH) : I beg to lay on the Table a copy of Notification No. S.O. 473 (E) (Hindi and English versions) published in Gazette of India dated 24th June, 1983 containing President's Order dated the 24th June, 1983 imposing President's rule in the Union Territory of Pondicherry, issued under section 51 of the Government of Union Territories Act, 1963. [Placed in Library. See No. LT-6698/83].

(Interruptions)

Notifications under Central Excise and Salt Act, 1964, Customs Act, 1962 and Central Excise Rules, 1944 and Annual Reports of State Bank of India and its Seven Subsidiary Banks for the year ended the 31st December, 1982.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1964 :

- (i) The Central Excise (Fifth Amendment) Rules, 1983 published in Notification No. G.S.R. 414 in Gazette of India dated the 4th June, 1983.
- (ii) The Central Excise (Sixth Amendment) Rules, 1983 published in Notification No. G.S.R. 490 in Gazette of India dated the 9th July, 1983. [Placed in Library. See No. LT-6699/83].

(2) A copy each of the following Notifications (Hindi and English versions) under Section 169 of the Customs Act, 1962 :

- (i) G.S.R. 375 (E) published in Gazette of India dated the 4th May, 1983 together with an explanatory memorandum regarding exemption to component parts required for the manufacture of Geodetic and Survey

- Infrared Distance Measuring Instrument from basic customs duty as is in excess of 60 per cent ad valorem.
- (ii) G.S.R. 386 (E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to raise the limit from 17 per cent to 25 per cent in respect of waste/scrap arising in the course of manufacture of stainless steel utensils.
- (iii) G.S.R. 387 (E) published in Gazette of India dated the 13th May, 1983 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1983 so as to include the places bearing survey numbers 305 and 306 within the jurisdiction of Kandla Free Trade Zone for purposes of duty exemptions.
- (iv) G.S.R. 430(E) to 432(E) published in Gazette of India dated the 19th May, 1983 together with an explanatory memorandum regarding increase in the basic import duty on galvanised sheets/strips/coils from 30 per cent ad valorem to 60 per cent ad valorem.
- (v) G.S.R. 454(E) published in Gazette of India dated the 27th May, 1983 together with an explanatory memorandum extending the validity of Notification No. 80/82-Customs dated the 1st March, 1982 up to the 30th April, 1984.
- (vi) G.S.R. 459(E) published in Gazette of India dated the 31st May, 1983 together with an explanatory memorandum notifying items used in the manufacture of the export goods as deemed to be imported materials for the purpose of working out drawback rates.
- (vii) G.S.R. 461(E) published in Gazette of India dated the 31st May, 1983 together with an explanatory memorandum making certain amendment to Notification No. 117/82-Customs dated the 19th April, 1982 so as to exempt Coal Tar Pitch from Customs duty in excess of 30 per cent ad valorem up to 31st May, 1984.
- (viii) G.S.R. 469(E) published in Gazette of India dated the 8th June, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Belgian Francs, Danish Kreners, Deutsche Marks, French Francs, Hong-Kong Dollars and Italian Lire into Indian currency or vice-versa in supersession of Notification No. 92-Customs dated the 1st April, 1983.
- (ix) The Baggage (Amendment) Rules, 1983 published in Notification No. G.S.R. 470(E) in Gazette of India dated the 8th June, 1983 together with an explanatory memorandum.
- (x) G.S.R. 471(E) and 472(E) published in Gazette of India dated the 8th June, 1983 together with an explanatory memorandum regarding exemption to photo polymer (relief image) plates, when imported for letter press printing in newspaper industry from the basic customs duty in excess of 40 per cent ad valorem and auxiliary duty in excess of 20 per cent ad valorem.
- (xi) G.S.R. 484(E) and 485(E) published in Gazette of India dated the 14th June, 1983 together with an explanatory memorandum regarding exemption to rimming quality slabs, when imported into India for the manufacture of tinplates, from the whole of basic, auxiliary and additional duties of customs leviable thereon.
- (xii) G.S.R. 486(E) and 487(E) published in Gazette of India dated the 14th June, 1983 together with an explanatory

tory memorandum regarding exemption to cane, when imported into India for the manufacture of cricket bats from the whole of basic and auxiliary duties of customs leviable thereon.

- (xiii) G.S.R. 488(E) and 489 (E) published in Gazette of India dated the 14th June, 1983 together with an explanatory memorandum regarding revised rate of basic customs duty on colour jumbo films for processing into colour cine films at 50 per cent ad valorem and on jumbo rolls of Medical X-Ray Films and Industrial X-Ray Films at 40 per cent ad valorem and on Jumbo Rolls of Roll films at 60 per cent ad valorem.
- (xiv) G.S.R. 491(E) and 492(E) published in Gazette of India dated the 15th June, 1983 together with an explanatory memorandum regarding exemption to dredging vessels for dredging operations from the whole of the additional duty and auxiliary duty as is in excess of 20 per cent ad valorem.
- (xv) G.S.R. 500(E) and 501(E) published in Gazette of India dated the 21st June, 1983 together with an explanatory memorandum making certain amendments to Notification No. 77-Customs dated the 17th April, 1980 and Notification No. 227-Customs dated the 3rd November, 1979 so as to allow clearance of stipulated percentage of goods manufactured in the KFTZ/SEEPZ to any other place in India.
- (xvi) G.S.R. 513(E) published in Gazette of India dated the 25th June, 1983 together with an explanatory memorandum making certain amendment to Notification No. 231-Customs dated the 27th November, 1980 so as to authorise the Director of Industries of the State concerned to issue the required certificate.
- (xvii) G.S.R. 528(E) and 529(E) published in Gazette of India dated the 30th

June, 1983 together with an explanatory memorandum extending the validity of Notification No. 2-Customs dated the 1st January, 1979 and Notification No. 179-Customs dated the 22nd August, 1979 up to 31st March, 1984.

- (xviii) G.S.R. 540(E) published in Gazette of India dated the 1st July, 1983 together with an explanatory memorandum regarding exemption to hot rolled stainless steel coils when imported into India for cold rolling from the basic customs duty in excess of 100 per cent ad valorem up to 30th June, 1984.
- (xix) G.S.R. 542(E) published in Gazette of India dated the 1st July, 1983 together with an explanatory memorandum regarding revised rates of exchange for conversions of certain foreign currencies into Indian currency or vice versa in supersession of Notification No. 92-Customs dated the 1st April, 1983.
- (xx) G.S.R. 450(E) and 451(E) published in Gazette of India dated the 25th May, 1983 together with an explanatory memorandum regarding exemption to specially designed or adapted motor car, of an engine capacity not exceeding 1000cc and value not exceeding Rs. 65,000 when imported into India by a disabled person for his personal use from basic customs duty in excess of 50 per cent ad valorem and from whole of the additional duties of customs and auxiliary duty leviable thereon.
- (xxi) G.S.R. 466(E) and 467(E) published in Gazette of India dated the 7th June, 1983 together with an explanatory memorandum regarding exemption to medical electronics equipment and accessories, tape recorders, botanical plants, crystals, high purity metals and alloys when re-imported into India in connection with the Joint Indo-Soviet Manned Space Flight from the whole of the

basic and additional duties of customs and auxiliary duty.

- (xxii) G.S.R. 505(E) and 506(E) published in Gazette of India dated the 23rd June, 1983, together with an explanatory memorandum regarding exemption to drilling rigs, when gifted to Government of India and imported for rural water supply projects from the whole of the basic and additional duties of customs and auxiliary duty.
- (xxiii) G.S.R. 509(E) and 517(E) published in Gazette of India dated the 24th June and 29th June, 1983 together with an explanatory memorandum extending the validity of Notification Nos. 115-Customs and 116-Customs dated the 17th June, 1978 upto 30th June, 1988.
- (xxiv) G.S.R. 526(E) and 527(E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum extending the validity of Notification Nos. 200-Customs dated the 28th September, 1979 and 133/83-Customs dated the 13th May, 1983 upto 31st December, 1983.
- (xxv) G.S.R. 530(E) published in Gazette of India dated the 30th June, 1983 together with an explanatory memorandum making certain amendment to Notification No. 166-Customs dated the 19th August, 1983 so as to restrict the exemption to coking coal of ash content below 12 per cent and to extend the validity of exemption upto 30th June 1984.
- (xxvi) G.S.R. 555(E) published in Gazette of India dated the 4th July, 1983 together with an explanatory memorandum making certain amendment to Notification No. 179-Customs dated the 4th September, 1980 so as to authorise the Commissioners of Industries of the States concerned to issue the required certificates.
- (xxvii) G.S.R. 557(E) published in Gazette

of India dated the 6th July, 1983 together with an explanatory memorandum making certain amendment to Notification No. 215-Customs dated the 2nd August, 1976 so as to restrict the exemption to liquid nitrogen containers of more than 60 litres capacity and accessories for storage of liquid nitrogen.

- (xxviii) G.S.R. 562(E) published in Gazette of India dated the 14th July, 1983 together with an explanatory memorandum making certain amendment to Notification No. 139-Customs dated the 11th July, 1980 so as to include Video Cassettes also for exemption from customs duty.

[Placed in Library. See No. LT-6700/83]

(3) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 436(E) published in Gazette of India dated the 21st May, 1983 together with an explanatory memorandum regarding blanket exemption to all excisable goods brought into the Kandla Free Trade Zone.
- (ii) G.S.R. 452(E) and 453(E) published in Gazette of India dated the 25th May, 1983 together with an explanatory memorandum regarding exemption to man-made non-cellulosic Filament yarn from payment of Excise Duty.
- (iii) G.S.R. 458(E) published in Gazette of India dated the 28th May, 1983 together with an explanatory memorandum regarding withdrawal of exemption from additional duty of excise on handkerchiefs made out of man-made fabrics.
- (iv) G.S.R. 463(E) and 464(E) published in Gazette of India dated the 3rd June, 1983 together with an explanatory memorandum regarding exemption to hand-knitted carpets from the whole of excise duty.
- (v) G.S.R. 525(E) published in Gazette of

India dated the 30th June, 1983 together with an explanatory memorandum making certain amendments to Notification Nos. 53/80-Central Excises, 54/80-Central Excises and 55/80-Central Excises dated the 13th May, 1980 so as to continue the excise duty concessions thereunder to steel ingots and iron or steel products if these are manufactured with the aid of electric furnace from indigenous sponge iron or in combination with other materials.

- (vi) G.S.R. 541(E) published in Gazette of India dated the 1st July, 1983 together with an explanatory memorandum regarding exemption to polyester fibre from the payment of excise duty.

[Placed in Library. See No. LT-6701/83]

(4) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its seven subsidiary banks viz. State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year ended the 31st December, 1982 along with Accounts and the Auditor's Report thereon.

[Placed in Library. See No. LT-6702/83]

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : About Mr. Venkatasubbaiah's item, I have given notice...

अध्यक्ष महोदय : आप कहिए ।

PROF. MADHU DANDAVATE : While the hon. Minister is trying to lay on the Table a copy of Notification No. S.O. 473(E) published in Gazette of India dated the 24th June, 1983, containing President's Order dated the 24th June, 1983, imposing President's rule in the Union Territory of Pondicherry, I wish to bring to your notice the fact that there have been certain conventions which are in the best spirit of the Indian Constitution. As far as the Pondicherry Assembly is concerned, in a House of 30 the DMK had a membership of 13 and the three-member Janata Party had in-

formed the Government that they were supporting the DMK Government... (Interruptions) In addition, if you take the other Members into account, there was a clear majority, an absolute majority of 18 Members in a House of 30. We on the Opposition side, no matter who has been in power, have always insisted that the support to any government in a State Legislature has to be actually ascertained not in the cosy chamber of the Governor, nor in the All India Congress Committee office, but it has to be tested on the floor of the Assembly. If that had been done, then there would be DMK Government there. Since this Notification flouts the democratic traditions of our Constitution, I am opposing its being laid on the Table of the House.

SHRI CHITTA BASU (Barasat) : I am also opposed to this Notification being laid on the Table of the House. This Notification tantamounts to an assault on the federal structure of our country.

AN HON. MEMBER : A murder.

SHRI CHITTA BASU : It is a blatant abuse of article 356 of the Constitution.

Even if it is reported that the Lt. Governor just accepted the statement of one Member of the Congress (I) in the House suggesting that the Congress Party had withdrawn the support to the Government, he had not even the time to verify this statement.

MR. SPEAKER : Mr. Chitta Basu, may I refer-you to Rule 305C ? It says :

"A member wishing to raise any of the matters referred to in sub-rule (1) of rule 305B shall refer it to the Committee and not raise it in the House."

(Interruptions)

That was what I was saying. I think you are much more adept in these rules to take advantage.

SHRI CHITTA BASU : Let me complete it. It is atrocious. (Interruptions)